

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 10824/2019

(Arising out of impugned final judgment and order dated 18-12-2018 in CCN No. 4810/2014 passed by the High Court Of Judicature At Allahabad)

MADHAV RAM

Petitioner(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.68293/2019-EXEMPTION FROM FILING O.T., IA No.68289/2019-PERMISSION TO FILE SPECIAL LEAVE PETITION AND IA No. 138729/2019 - DISCHARGE OF ADVOCATE ON RECORD)

WITH

Diary No(s). 15162/2019 (II)

(FOR ADMISSION and I.R. and IA No.73000/2019-CONDONATION OF DELAY IN FILING SLP and IA No.73001/2019-EXEMPTION FROM FILING O.T)

Date : 16-10-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Randhir Kumar Ojha, AOR
Mr. Purushottam Sharma, Adv.
Mr. Abhinav Srivastava, Adv.

Mr. T. N. Singh, AOR
Mr. Vikas K. Singh, Adv.

For Respondent(s)

Mr. T. N. Singh, AOR
Mr. Vikas K. Singh, Adv.

Mr. Randhir Kumar Ojha, AOR
Mr. Purushottam Sharma, Adv.
Mr. Abhinav Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 10824/2019:-

Permission to file the Special Leave Petition is granted.

Application seeking discharge of Advocate-on-Record (Mr. R.P. Goyal) is allowed.

Application seeking exemption from filing official translation of Annexures is allowed.

Issue notice.

Liberty is granted to serve the Standing counsel for the State of Uttar Pradesh.

Diary No. 15162/2019:-

Delay condoned.

Application seeking exemption from filing official translation of Annexures is allowed.

Issue notice.

Liberty is granted to serve the Standing counsel for the State of Uttar Pradesh.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR